

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. 541 of 1993
~~XXXXXX~~

DATE OF DECISION 26.11.99

Mr. Ishwarlal Haribhari Rathod Petitioner

Mr. J.J. Yajnik Advocate for the Petitioner [s]
Versus

Union of India and Others Respondent

Mr. M.S. Rao Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. Radhakrishnan : Member (A)

The Hon'ble Mr. A.S. Sanghavi : Member (J)

JUDGMENT

, Whether Reporters of Local papers may be allowed to see the Judgment ?

, To be referred to the Reporter or not ?

Whether their Lordships wish to see the fair copy of the Judgment ?

Whether it needs to be circulated to other Benches of the Tribunal ?

Mr. Ishwarlal Haribhai Rathod,
Near Garden Factory,
Rampura Tuki, Surat.
(Advocate : Mr. J.J. Yagnik)

: Applicant.

VERSUS

1. Union of India
(Through the Joint Director
Marines, Customs Marine Headquarters,
Hotel Waldoft,
2nd Floor, 16 Arthar Bunder Road,
Colaba, Mumbai-400 005.
2. The Deouty Collector (P&E),
Customs and Central Excise,
Rajkot.
3. The Addl. Collector of Customs,
(preventive) Customs House,
Opp. High Court of Gujarat,
Ahmedabad.
(Advocate : Mr. M.S. Rao)

: Respondents.

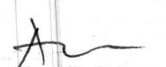
Date : 26.11.99.

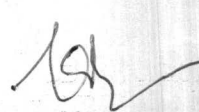
: O R A L O R D E R :

: O.A. No. 541 of 1993 :

PER : HON'BLE MR. V. RADHAKRISHNAN : MEMBER (A)

Neither the applicant nor his counsel, Mr. Yajnik
is present. Mr. Jajnik was not present last time also.
DISMISSED FOR DEFAULT.


(A.S. Sanghavi)
Member (J)


(V. Radhakrishnan)
Member (A)

Pt


तारीख
DATE

कार्यालय रिपोर्ट
OFFICE REPORT

आदेश
ORDER

20.4.2000

Mr.Yagnik is absent. The Office objection ~~has~~ not yet removed. He is directed to remove the objection within 15 days. ~~It~~ ^{It} may be treated as last chance for removing the office objection. Adjourned to 10.5.2000.


(A.S.Sanghavi)
Member (J)

nkk

10.5.2000

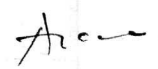
As the learned Member of the Bench is not available, the matter is adjourned

to 19.7.2000


CO II

19.7.2000

Mr.Yagnik for the applicant is not present. Objection to the MA are not yet removed. The applicant is directed to remove objection within fortnight failing which registration would be declined. Adjourned to 14.8.2000.


(A.S.Sanghavi)
Member (J)

nkk

As the learned Member of the Bench is not available, the matter is adjourned


to 30/9/00

349
14/8/00
CO II

DATE	कार्यालय टिप्पणी OFFICE REPORT	आदेश ORDER
12.1.2000		<p><u>MA/7/2000</u></p> <p>Neither the applicant nor his counsel is present. Mr.M.S.Rao originally represented to the respondents says that he has not been given a copy of MA. Application is dismissed for default.</p> <p>(A.S.Sanghavi) Member (J)</p> <p>nkk</p>
12.1.2000		<p>In view of the call given by the Bar Council and Bar Association, the advocates have abstained from work today, hence, adjourned to 30.3.2000.</p> <p>(A.S. Sanghavi) Member (J)</p> <p>Pkn</p>
30.3.2000		<p>Two weeks time is granted for removing the office objection. Adjourned to 20.4.2000.</p> <p>(P.C.Kannan) Member (J)</p> <p>nkk</p>

तारीख DATE	कार्यालय टिप्पणी OFFICE REPORT	आदेश ORDER
20.7.2000	<p>As the learned Member of the Bench is not available, the matter is adjourned to 19.7.2000</p> <p>10.5.2000</p> <p>As the learned Member of the Bench is not available, the matter is adjourned to 19.7.2000</p> <p>14/8/2000</p>	<p>Mr.Yagnik is absent. The Office objection has not yet removed. He is directed to remove the objection within 15 days. It may be treated as last chance for removing the office objection. Adjourned to 10.5.2000.</p> <p>(A.S.Sanghavi) Member (J)</p> <p>nkk</p>
19.7.2000	<p>As the learned Member of the Bench is not available, the matter is adjourned to 20.7.2000</p> <p>27/9</p> <p>14/8/2000</p> <p>CO II</p>	<p>Mr.Yagnik for the applicant is not present. Objection to the MA are not yet removed. The applicant is directed to remove objection within fortnight failing which registration would be declined. Adjourned to 14.8.2000.</p> <p>(A.S.Sanghavi) Member (J)</p> <p>nkk</p>

<div> <div> <div></div> <div>DATE</div> </div> </div>	<div> <div>कार्यालय टिप्पणी</div> <div>OFFICE REPORT</div> </div>	<div> <div>आदेश</div> <div>ORDER</div> </div>
12.1.2000		<p><u>MA/7/2000</u></p> <p>Neither the applicant nor his counse is present. Mr.M.S.Rao originally representated to the respondents says tha he has not been given a copy of MA. Application is dismissed for default.</p> <p>(A.S.Sanghavi) Member (J)</p> <p>nkk</p>
12.1.2000		<p>In view of the call given by the Bar Counsel and Bar Association, the advocates have abstained from work today, hence, adjourned to 30.3.2000.</p> <p>(A.S. Sanghavi) Member (J)</p> <p>Pkn</p>
30.2.2000		<p>Two weeks time is granted for removing the office objection. Adjourned to 20.4.2000.</p> <p>(P.C.Kannan) Member (J)</p> <p>nkk</p>

<div data-bbox="165 146 250 213" data-label="Text"> <div>तारीख</div> <div>DATE</div> </div>	<div data-bbox="443 146 676 213" data-label="Text"> <div>कार्यालय टिप्पणी</div> <div>OFFICE REPORT</div> </div>	<div data-bbox="1102 146 1219 213" data-label="Text"> <div>आदेश</div> <div>ORDER</div> </div>
<div data-bbox="95 283 282 320" data-label="Text">20.9.2000</div>		<div data-bbox="909 283 1160 323" data-label="Text"><u>MAST/69/2000</u></div> <div data-bbox="836 346 1596 780" data-label="Text"> <p>Mr.M.S.Rao, counsel for the respondents is present. Last time i.e. on 19/7/2000, direction was given to remove the objection failing which registration would ^{be} declined. Till today the applicant has not remove the office objection. Registration declined.</p> </div> <div data-bbox="1327 922 1575 992" data-label="Text"> <div></div> <div>(P.C.Kannan)</div> <div>Member (J)</div> </div> <div data-bbox="821 1050 895 1085" data-label="Text">nkk</div>

तारीख
DATE

कार्यालय टिप्पणी
OFFICE REPORT

आदेश
ORDER

20.9.2000

MAST/69/2000

Mr.M.S.Rao, counsel for the respondents is present. Last time i.e. on 19/7/2000, direction was given to remove the objection failing which registration would declined. Till today the applicant has not remove the office objection. Registration decline.

(P.C.Kannan)
Member (J)

nkk